

CENTRAL ADMINIS-TATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Review Application No. 1140 of 1992

IN

Original Application No. 123 of 1992

Versus

Hon'ble Mr. S.N. Prasad, Member (Judicial)

This review application No. 1140 of 1992 has been filed against the impugned judgement and order dated 30.9.1992 passed by this tribunal in O.A. No. 123 of 1992 "Aditya Prasad Vs. Union of India and others", whereby the application of the applicant-reviewer was partly allowed and partly dismissed.

This is worthwhile making mention of this fact that the above judgement and orders were passed after hearing the learned counsel for the parties and after considering the entire material on record as would be obvious from the perusal of the said impugned judgement and order dated 30.9.1992 which was passed on merit. I have carefully considered the contentions of the reviewer applicant as set out in this review application and I find no perversity, no material irregularity and no mistake apparent on the face of record.

This is well settled that the scope of review is quite limited and in any way it does not extend to that of appellate one.

Consequently, I find that there is no merit in this review application and as such the review application is dismissed. 

Member (Judicial)

24.12.72

Lucknow Dated: 24.12.1902.